

Sl no	Name of Financial Creditors	Contact Details	Type of Debt	Total claim amount submitted (INR)	Total claim amount admitted (INR)	Total claim not admitted (INR)	Details of Security held (As submitted in claim Form D)	Remarks
1	Kerala State Co-operative Bank Ltd.	GM,CCR&M Dept. KSCB, Co Bank Tower Palayam Thiruvananthapuram	Secured Creditor - rights in security has been relinquished under Regl 21A(1) in favor of Liquidator as per Form D	598063541	561230768	36832773	3 heceter 43 ares 19 sq.m land with building in Thenmala Village ,Pathanapuram Taluk, Kollam Dist in the name of M/s Lake View Ayurvedic Resort and Research centre Pvt. Ltd	Calculation Mistake in Interest Calculation Located an Rectified.(135832773); Other charges claimed (R 1000000) disallowed want of de
2	Kerala State Industrial Development Corporation. Ltd	Keston Road ,Kowadiar, Thiruvananthapuram-695003 ushasanjnu@ksidcm ail.org	Secured Creditor - rights in security has been relinquished under Regl 21A(1) in favor of Liquidator as per Form D	210046643	209910198	136445	Movable Assets of the Company were hypothicated Immovable Assets of the Company were mortgaged by deposit of the title deeds of the lands ,admeasuring 3	CRIP expen INR 136445)claimed w considered separately

						hectare 43 Ares and 19 sq. meters at ottakkal, Thenmala Taluk Kollam DT (Pari passu Charge in the above moveable and immovable Assets along with Kerala State Co-operative Bank Ltd		
3	Canara Bank	Canara Bank Asset Recovery Management Branch Ernakulam, 2 nd floor ,Canara Bank Building, Chittoor Road, Chittoor Road, Ernakulam South 682016 E mail cb2875@canarabank.com	Secured Creditor - decision to realise/relinquish its security interest was not intimated	20331739	20331739	0	Second charge created over the assets of the Corporate Debtor.	Security Creditor has not intimated its intention to realise/relinquish the Security interest as provided in Regul 21(A) of the Liquidation Process Regulation.
			TOTAL	828441923	791472705	36969218		

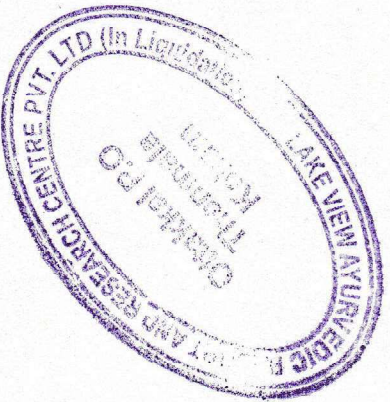
* Even though Loan was repayable by five years from the date of Completion of disbursement, Penal rate of Interest was charged for whole amount of the Loan disbursed form the next quarters of disbursement. So interest was recalculated by allowing 20 instalments after disbursement of the full amount.

Notes

- 1) The amount admitted in the above list is based on the amount of claim received from the financial creditors along with the proof of claim submitted.
- 2) In case the claimants have any queries with respect to the admission of their claims, they may reach out to the liquidator at kuttara@yahoo.co.in or call mob 9495941781.
- 3) Communication u/s 40(2) of IBC 2016 towards the status of their claim was sent to all claimnts vide electronic mean.

Cheruthana

25/01/2021



Aravindakshan Nai

Reg No. IBB/IPA-003/N-00027/ 2017-18/101

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